

**CA. S. Prabhu**

Insolvency Professional

IBBI Reg. No. IBBI/IPA-001/IP-P01275/2018-2019/11948

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the Attention of the Creditors of

M/s. KYATI METALS AND TRADING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. KYATI METALS AND TRADING PRIVATE LIMITED
2	Date of incorporation of corporate debtor	31 st January, 2011
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52100TG2011PTC072425
5	Address of the registered office and principal office (if any) of corporate debtor	Plot no.24/C, Road No.8 Film Nagar, Jubilee hills , Hyderabad, Telangana- 500033
6	Insolvency commencement date in respect of corporate debtor	18 th January, 2021 Order of NCLT, Hyderabad Special Bench Court -I in CP(IB) No.323/7/HDB/2020 [order received by IRP on 20-01-2021]
7	Estimated date of closure of insolvency resolution process	17 th July, 2021 [Being 180 days from Insolvency commencement date]
8	Name and registration number of the insolvency professional acting as interim resolution professional	CA. S. Prabhu Reg.No. IBBI/IPA-001/IP-P01275/2018-2019/11948
9	Address and e-mail of the interim resolution professional, as registered with the Board	CA.S.Prabhu (Insolvency Professional) M/s SPP&Co, Chartered Accountants, No.27/9, Nivedh Vikas, Pankaja Mill Road, Puliyakulam, Coimbatore – 641 045. e-mail: carpprabhu@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	CA.S.Prabhu (Insolvency Professional) M/s SPP&Co, Chartered Accountants, No.27/9, Nivedh Vikas, Pankaja Mill Road, Puliyakulam, Coimbatore – 641 045. e-mail: carpprabhu@gmail.com
11	Last date for submission of claims	3 rd February, 2021

M/s. SPP & Co., Chartered Accountants

No.27/9, NivedhVikas, Pankaja Mill Road, Puliyakulam, Coimbatore - 641 045.

T : +91 422 - 2319882, +91 94888 36000 E : carpprabhu@gmail.com, cirp@sppgroups.com



12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	IBBI Reg. No. IBBI/IPA-001/IP-PO1275/2018-2019/11948 NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 .

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Kyati Metals and Trading Private Limited** on 18th January 2021 [CP(IB) No.323/7/HDB/2020]

The creditors of **M/s Kyati Metals and Trading Private Limited** are hereby called upon to submit their claims with proof on or before 3rd February, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date : 21/01/2021
Place : Coimbatore.

(CA.S.PRABHU)
Name and Signature of Interim Resolution Professional

Published on 22/01/21 in the following newspaper :-
1) Nava Telangana [In Telugu] - Hyderabad Edition
2) Financial Express [In English] - Telangana Edition.

M/s. SPP & Co., Chartered Accountants

No.27/9, NivedhVikas, Pankaja Mill Road, Puliyakulam, Coimbatore - 641 045.

T : +91 422 - 2319882, +91 94888 36000 E : carpprabhu@gmail.com, cirp@sppgroups.com

FORM A - PUBLIC ANNOUNCEMENT(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**FOR THE ATTENTION OF THE CREDITORS OF
M/s. KYATI METALS AND TRADING PRIVATE LIMITED****RELEVANT PARTICULARS**

1	Name of corporate debtor	M/s. KYATI METALS AND TRADING PRIVATE LIMITED
2	Date of incorporation of corporate debtor	31st January, 2011
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52100TG2011PTC072425
5	Address of the registered office and principal office (if any) of corporate debtor	Plot no.24/C, Road No.8 Film Nagar, Jubilee hills, Hyderabad, Telangana - 500 033
6	Insolvency commencement date in respect of corporate debtor	18th January, 2021 Order of NCLT, Hyderabad Special Bench Court -I in CP(IB) No.323/7/HDB/2020 [order received by IRP on 20-01-2021]
7	Estimated date of closure of insolvency resolution process	17th July, 2021 [Being 180 days from Insolvency commencement date]
8	Name and registration number of the insolvency professional acting as interim resolution professional	CA. S. Prabhu Reg.No.IBB/IPA-001/IP-P01275/2018-2019/11948
9	Address and e-mail of the interim resolution professional, as registered with the Board	CA.S.Prabhu (Insolvency Professional) M/s SPP & Co, Chartered Accountants, No.27/9, Nivedh Vikas, Pankaja Mill Road, Puliyaikulam, Coimbatore – 641 045. e-mail: carpprabhu@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	
11	Last date for submission of claims	3rd February, 2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Kyati Metals and Trading Private Limited** on 18th January 2021 [CP(IB) No.323/7/HDB/2020]

The creditors of **M/s Kyati Metals and Trading Private Limited** are hereby called upon to submit their claims with proof on or before 3rd February, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

(CA.S.PRABHU)

Place : Coimbatore

Date : 21.01.2021

Name and Signature of Interim
Resolution Professional

ఫారం-ఎ టహీరంగ ప్రకటన
(ఇన్సాల్వెన్సీ మరియు బ్యాంక్రప్సీ బోర్డ్ ఆఫ్ ఇండియా
(కార్పొరేట్ వ్యక్తులకు దివాలా తీర్మాన ప్రక్రియ)
రిగ్యులేషన్స్, 2016 లోని రిగ్యులేషన్ 6 క్రింద)

కౌతి మెటల్స్ అండ్ ట్రైడింగ్ ప్రైవేట్ లిమిటెడ్ యొక్క రుణదాతలకు హావ్యరిక

సంబంధిత వివరములు

1	కార్పొరేట్ డిటూర్ యొక్క పేరు	M/s. కౌతి మెటల్స్ అండ్ ట్రైడింగ్ ప్రైవేట్ లిమిటెడ్
2	కార్పొరేట్ డిటూర్ ఇన్ కార్పొరేషన్ అయిన తేదీ	31 st జనవరి, 2011
3	కార్పొరేట్ డిటూర్ యొక్క ఇన్ కార్పొరేటెడ్/ నమోదిత క్రింద అధికృతి	కుమనీల రిజిస్ట్రార్, హైదరాబాద్, తెలంగాణ
4	కార్పొరేట్ డిటూర్ యొక్క కార్పొరేట్ గుర్తింపు నెం./పరిమితి రుణ గుర్తింపు నెం.	U52100TG2011PTC072425
5	కార్పొరేట్ డిటూర్ యొక్క నమోదిత కార్యాలయము మరియు ప్రధాన కార్యాలయ (ఎవైనా ఉంటే) చిరునామా	ప్లాట్ నెం.24/C, రోడ్ నెం.8, పీఠం నగర్, జాబిల్ హిల్స్ హైదరాబాద్, తెలంగాణ - 500033.
6	కార్పొరేట్ డిటూర్ యొక్క దివాలా ప్రారంభ తేదీ	18 th జనవరి, 2021 ఎన్.సి.ఎల్.టి ఆర్డర్, హైదరాబాద్ స్పెషల్ బెంచ్ కోర్ట్ - I లో CP(IB) No.323/7/HDB/2020 [ఉత్తర్వు కాపీ ఇ-మెయిల్ (IRP) ద్వారా 20-01-2021న అందుకున్నారు]
7	దివాలా తీర్మాన ప్రక్రియ ముగింపు తేదీ సుమారుగా	17 th జూలై, 2021 [180 రోజులు ఇన్సోలెన్సీ ప్రారంభం తేదీ నుండి]
8	మద్దతుదారు తీర్మాన నిపుణులుగా వ్యవహరిస్తున్న దివాలా నిపుణుల పేరు మరియు రిజిస్ట్రేషన్ నెం.	CA. S. ప్రభు Reg.No.IBBI/PA-001/ IP-P01275/2018-2019/11948
9	బోర్డు వద్ద నమోదైన విదముగా మద్దతుదారు, తీర్మాన నిపుణుల చిరునామా మరియు ఇ-మెయిల్	CA.S.Prabhu (Insolvency Professional) M/s SPP & Co, Chartered Accountants, No.27/9, Nivedh Vikas, Pankaja Mill Road, Puliyakulam, Coimbatore - 641 045. e-mail: carpprabhu@gmail.com
10	మద్దతుదారు తీర్మాన నిపుణులతో ఉత్తర ప్రత్యుత్తరాల కొరకు చిరునామా మరియు ఇ-మెయిల్	
11	క్లియమెంట్ దాఖలు చేయటకు ఆఖరి తేదీ	03 rd ఫిబ్రవరి 2021
12	మద్దతుదారు తీర్మాన నిపుణుల ద్వారా సెక్షన్ 21 సబ్సెక్షన్ (6ఎ) లోని క్లాజ్ (బి) క్రింద సేకరించిన క్లియర్ డిటూర్ల వర్గీకరణ	NIL
13	తీర్మాన నిపుణులుగా గుర్తించటకు ఒక్కో తరగతిలోని క్లియర్ డిటూర్ల యొక్క అధికృతి - ప్రతినడులుగా వ్యవహరిస్తున్నవారు (ఒక్కొక్క తరగతికి మూడు పేర్లు)	NIL
14	ఎ. సంబంధిత పార్టీలకు మరియు బి. అధికృతి ప్రతినడులుగా లబ్ధిమగ్న వివరములు:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 .

ఈ నోటీసు ద్వారా తిరియభియడమేమనగా జాతీయ కుమనీ లా ట్రిబ్యూనల్, హైదరాబాద్ బెంచ్ వారు M/s. కౌతి మెటల్స్ అండ్ ట్రైడింగ్ ప్రైవేట్ లిమిటెడ్ యొక్క కార్పొరేట్ దివాలా తీర్మాన ప్రక్రియ తేదీ 18th జనవరి, 2021. ఎన్.సి.ఎల్.టి ఆర్డర్, హైదరాబాద్ స్పెషల్ బెంచ్ కోర్ట్ - I లో CP(IB) No.323/7/HDB/2020]. కావున M/s. కౌతి మెటల్స్ అండ్ ట్రైడింగ్ ప్రైవేట్ లిమిటెడ్ యొక్క క్రియేటర్స్ ను కొరడమేమనగా మద్దతుదారు తీర్మాన నిపుణుల చిరునామా అనగా పైన తెలిపిన ఎంట్రీ నెం.10లోని చిరునామాకు 03rd ఫిబ్రవరి 2021 లోగా తగిన నిరూపణలతో వారి క్లియమెంట్ దాఖలు చేయమని కొరడమైనది. అధిక రుణదాతలను కొరడమేమనగా వారి పర్యాదులను కేవలం ఎలక్ట్రానిక్ పద్ధతి చేయమని కొరడమైనది. ఇతర రుణదాతలందరు వారి పర్యాదులను తగిన పాక్షిముల బాధ్యత ద్వారా లేదా ఎలక్ట్రానిక్ పద్ధతి ద్వారా కూడా దాఖలు చేయవచ్చును. ఎంట్రీ నెం. 12లో నమోదైనట్లుగా ఒక తరగతికి చెందిన ఒక అధిక రుణదాత వారి అధికృతి ప్రతినదిని ఎంట్రీ నెం. 13లో నమోదైన ముగింపు దివాలా నిపుణుల మద్దతు వారి ఇష్టానుసారముగా తిరియభియడ పార్టు-CA (ప్రత్యేక తరగతి) తరగతిలోని అధికృతి ప్రతినదిగా వ్యవహరిస్తున్నట్లుగా తిరియభియడమగును. తప్పిదము సమోచారము లేదా అసంబద్ధ పర్యాదులను దాఖలు చేసినవారు ఇబ్బందులు